

**IN THE INCOME TAX APPELLATE TRIBUNAL “A”
BENCH, MUMBAI**

**BEFORE HON’BLE SHRI G. S. PANNU, VP &
HON’BLE SHRI SANDEEP GOSAIN, JM**

आयकरअपीलसं./ I.T.A. No. 2358/Mum/2015
(निर्धारणवर्ष / Assessment Year: 2010-11)

Antique Securities Pvt. Ltd. 8-B, Khatau Bldg, Alkesh Dinesh Modi Marg Fort, Mumbai-400 001	बनाम/ Vs.	DCIT 4(1), Aayakar Bhavan, M. K. Road, Mumbai-400 020
स्थायीलेखासं ./जीआइआरसं ./PAN/GIR No. AABCA5941N		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	Shri Anuj Kisnadwala, AR
प्रत्यर्थीकीओरसे/ Respondent by	:	Shri Sangram Gaikwad, DR

सुनवाईकीतारीख/ Date of Hearing	:	20/03/2019
घोषणाकीतारीख / Date of Pronouncement	:	27.03.2019

आदेश / ORDER

Per Sandeep Gosain, Judicial Member:

The Present Appeal has been filed by the assessee against the order of Commissioner of Income Tax (Appeals)-4, Mumbai dated 27.02.15 for AY 2010-11.

2. At the very outset, our attention was drawn towards letter dated 20.03.19 wherein the assessee has requested to withdraw the present appeal.
3. Considering the contents of the letter as mentioned above, we allow the request of the assessee for withdrawing the present appeal.
4. In the net result, the appeal filed by the assessee stands **dismissed as withdrawn.**

Order pronounced in the open court on 27th March, 2019.

Sd/- (G. S. Pannu) Vice President	Sd/- (Sandeep Gosain) Judicial Member
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मुंबई Mumbai; दिनांक Dated : 27.03.2019
Sr.PS. Dhananjay

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त(अपील) / The CIT(A)
4. आयकरआयुक्त/ CIT- concerned
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, मुंबई/ DR, ITAT, Mumbai
6. गार्डफाईल / Guard File

आदेशानुसार/ BY ORDER,

**उप/सहायकपंजीकार
(Dy./Asstt.Registrar)
आयकरअपीलीयअधिकरण, मुंबई/ ITAT, Mumbai**